

(iii) Liquid assets have to be maintained only on public deposits.

The companies which accept public deposits are however required to comply with all the norms on income recognition, accounting standards, asset classification, provisioning for bad and doubtful debts, capital adequacy, credit/investment concentration norms etc.

(2) The companies not accepting public deposits are regulated in a limited manner. These companies have been exempted from the 21X regulations on interest rates, period, ceiling on quantum of borrowings. However, prudential norms which have a bearing on the disclosure of true and fair picture of their financial health in their Balance Sheets, have been made applicable to these companies except those relating to capital adequacy and credit concentration norms. The responsibilities of ensuring compliance of these regulations has been entrusted to the Statutory Auditors of these Companies. Reserve Bank of India has issued Directions to the Statutory Auditors for the purpose. The auditors are required to report to RBI only by exception.

The NBFCs not accepting/holding public deposits are not required to submit to RBI their Statutory RS turns in the First Schedule or the Balance Sheet or the Quarterly Liquid Asset Return or the Half-yearly Prudential Norm Return.

[English]

#### Export of MICA

3456. SHRI MOINUL HASSAN : Will the Minister of COMMERCE be pleased to state :

(a) the production consumption and export of mica during the last ten years, year-wise;

(b) whether there is any slump in the World Trade of Mica during the above period;

(c) if so, the details thereof; and

(d) the contribution of Mica Trading Corporation in production, trade and providing employment during the above period?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) Sir, the details regarding production of Mica Crude, Waste & Scrap, and consumption is given in the enclosed statement. The exports during the last ten years. Year-wise, is as under :

Year	Exports (Incl. Power, Waste & Scrap) (Quantity in tonnes)
1	2
1987-88	38095

1	2
1988-89	47788
1989-90	39253
1990-91	42591
1991-92	34882
1992-93	27743
1993-94	33751
1994-95	30074
1995-96	33776
1996-97	29360
1997-98*	30001

\*Provisional

(b) Yes, Sir.

(c) Sir, the major factors responsible for slump in the world trade of Mica include technological advancement and newly developed synthetic products which have replaced traditional Mica products in addition to collapse of demands from erstwhile USSR and East European countries.

(d) Sir, erstwhile MITCO, now Mica Division of Minerals and Metals Trading Corporation (MMTC), set up in June 1973 is the canalising agency for export of Mica scrap, Mica blocks, splittings and films. However, processed mica was decanalised in October 1990 but Mica scrap and factory cuttings/waste continue to be canalised.

MITCO had started incurring losses since 1987-88 and was referred to BIFR during 1991-92. BIFR sanctioned Rehabilitation-cum-Amalgamation/Merger Scheme for revival of the company. In terms of scheme MITCO has been merged with MMTC and is functioning as the Mica Division with 425 employees.

#### Statement

(Quantity in tonnes)

Year	Production		Consumption (Incl. Ground/ Scrap Mica)
	Mica Crude	Waste & Scrap	
1	2	3	4
1987-88	4251	5518	9150*
1988-89	3886	3469	8750*
1989-90	4140	3557	9050
1990-91	4062	3366	8850
1991-92	3593	2364	8500

1	2	3	4
1992-93	2560	1758	8300
1993-94	2126	913	8300
1994-95	1988	1465	7850
1995-96	1832	1240	8150
1996-97	1954	1109	7950
1997-98(P)	1678	1088	N.A.

(p) Provisional

N.A.—Not Available

\*Pertains to calender years 1987 & 1988.

#### Corruption in New India Assurance Company

3457. SHRI RAMPAL UPADHYAY : Will the Minister of FINANCE be pleased to state :

(a) whether a number of complaints received from various employees' Unions against corruption in New India Assurance Co. Ltd. at Delhi during the last three years;

(b) if so, the details thereof;

(c) whether a number of senior officers have either been charge-sheeted, transferred or resigned for their involvement in corruption cases;

(d) if so, the details thereof alongwith the details of officers whose resignation has not been accepted but allowed to join in some other organisation along with reasons therefor;

(e) the details of officials who have been chargesheeted during the current year but chargesheets yet to be served on them; and

(f) the reasons for not following the company's rules in the service matters for certain section of officials?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) A total of 38 complaints relating to various allegations involving irregularities and corruption charges against officials of different cadres, were received during the last three years.

(c) and (d) General Insurance Corp. of India have reported that New India Assurance Co. Ltd. has stated that during the three years in question, chargesheets were issued to nine senior officials of the rank of Branch Incharge and above. Resignation of one junior official has not been accepted by the Management in view of pending

investigation by Vigilance Department on charges against him. The concerned official was advised to report for duty immediately as his resignation was not accepted. In the absence of vigilance clearance, the question of the company allowing him to join some other organisation does not arise.

(e) Nil.

(f) General Insurance Corp. of India have reported that the rules in service matters are being followed uniformly for all sections of officials.

#### Opening of New Hotels in North Eastern States

3458. SHRI BHIM DAHAL : Will the Minister of TOURISM be pleased to state :

(a) whether the Government proposes to set up some luxury hotels at important tourist spots in the North-Eastern States and Sikkim in the near future;

(b) if so, the details thereof, location-wise;

(c) whether the Government also propose to construct some hotels and guest houses for the middle class tourists visiting these places in these States; and

(d) if so, the details thereof, location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) and (b) No, Sir. Construction of hotels is primarily a private sector activity. However, the Ministry of Tourism provides incentives etc. as a catalyst for such investment in the hotel industry.

(c) The Ministry of Tourism has provided financial assistance to the States in the North-Eastern region including Sikkim for setting up of tourist reception centres, yatri niwas, tourist bungalows, tourist lodges and tourist cottages for the benefit of the middle class tourists visiting these places.

(d) The location where budget accommodation has been sanctioned during 1997-98 are : Passighat, Gibbonsland, Mio, Glow Lake, Ghanglung and Tipi in Arunachal Pradesh. Barpeta, Mangaldoi, Bhuban Hills, Bokakhat, Bhalukpong, Batadrava in Assam; Morch, Singda and Sekta in Manipur; Norgstoin in Meghalaya; Reiek and Vachibuk in Mizoram; Dzouku in Nagaland; Kasba, Matabari and Ambassa in Tripura.

#### Directors of RRBs

3459. SHRI AJOY MUKHOPADHYAY : Will the Minister of FINANCE be pleased to state :-

(a) the present policy of the Government for appointment of non-official Director in the Regional Rural Banks (RRBs);